NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

Appeal No.236/2017

IN THE MATTER OF:

Vidhyayasini Infras Energy Private Limited

.. PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 22.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. PK Mittal, Advocate

For the Respondents

For the Intervener

: Ms. Easha Kadian, Standing Counsel,

For Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. However, none appears for the Respondent ROC. In relation to the Income tax Department, it is represented by the Ld. Standing Counsel appearing before this Tribunal for Income tax matters that some time may be granted to file their observations/objections. It is also brought to the notice of this Tribunal by the Ld. Standing Counsel for IT Department that amounts in relation to the earlier assessment year are pending payment and a copy of remittance, if any, be filed before this Tribunal with a copy duly marked to the Department. Let the said observations be brought on record by the Income tax Department.

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ROC to file its observations/objections, if any, in relation to the appeal which has been filed by the petitioner on or before the next date of hearing.

Post the matter on 15.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.1.2018